

NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH  
COURT- V

2) C.P. (IB)/1175(MB)2022

CORAM:

SMT. ANURADHA SANJAY BHATIA  
Member (Technical)

SHRI H. V. SUBBA RAO  
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.11.2022**

NAME OF THE PARTIES: JM FINANCIAL CREDIT SOLUTIONS  
LIMITED  
VS  
MEGHVARNAM REALTY PRIVATE  
LIMITED

UNDER SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

Mr. Shyam Kapadia a/w Adv. Ms. Aditi Tiwari i/b Jerome Merchant + Partners, Counsel appearing for the Applicant is present through virtual hearing.

Counsel appearing for the Petitioner and the Registry are directed to issue notice to the Corporate Debtor, intimating the Corporate Debtor regarding filing of the above Company Petition against them with further direction to the Corporate Debtor to file reply within two weeks from the date of receiving notice, if petition copy is served and to appear either in person or through advocate before this Bench on the next date of hearing.

The Petitioner shall file service affidavit along with copy of notice sent to the Corporate Debtor, original postal receipt, track report, E-mail, etc. at least two days before the next date of hearing.

Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.

List this matter on **20.12.2022**.

SD/-

ANURADHA SANJAY BHATIA  
Member (Technical)

SD/-

H. V. SUBBA RAO  
Member (Judicial)

/K/